

Office note as to  
action (if any)  
taken on order

Serial No. of Order	Date of Order	Order with Signature
7	3.1.97	<p>Heard Shri Ashok Mohanty, Senior Standing Counsel for the Respondents. Show cause has been filed in response to order No.4 dated 1.10.1996. This Court passed an interim order on 16.4.1996 to the effect that <del>the</del> after the selection, the results of the selection will not be declared till disposal of this Original Application. The applicant has been appointed on provisional basis. It is submitted in response to the notice issued that the application of the applicant was taken into consideration and his case was considered along with others. He was found to be most suitable. He was selected, but the appointment was made only on a temporary basis as an adhoc measure. The respondents have expressed regret and tendered unconditional apology for their mistake. Since the substantial portion of the orders are complied by considering the applicant along with others, I feel that after the <del>contrite</del> apology tendered by the Respondents, there is no need to pursue the contempt proceedings. The respondents are warned that in such matters <del>taken</del> Court's <sup>below</sup> permission before ordering appointment. With this observation the Contempt Proceeding is dropped.</p> <p>MEMBER (ADMINISTRATIVE)</p> <p>O.A. 294/96</p> <p>Heard Shri B.S.Tripathy, counsel for the applicant and Shri Ashok Mohanty, Senior Standing Counsel for the Respondents.</p> <p>...</p>